

ment on various assurances, promises and undertakings given by the Minis-

ters during the various sessions of Lok Sabha:

Fourth Lok Sabha

(i) Statement No. XLI

Tenth Session, 1970

Fifth Lok Sabha

(ii) Statement No. XXX

Fourth Session, 1972

(iii) Statement No. XXIII

Seventh Session, 1973

(iv) Statement No. XVII

Eighth Session, 1973

(v) Statement No. XV

Ninth Session, 1974

(vi) Statement No. XVI

Tenth Session, 1974

(vii) Statement No. IX

Eleventh Session, 1974

(viii) Statement No. VIII

Twelfth Session, 1974

(ix) Statement No. VII

Thirteenth Session, 1975

(x) Statement No. VIII

Thirteenth Session, 1975

[Placed in Library. See No. LT-9909/75.]

REVIEW & ANNUAL REPORT OF BHARAT COALING COAL LTD., BOARD FOR 1973-74, ACCOUNTS OF COAL BOARD FOR 1971-72 AND A STATEMENT

ऊर्जा मंत्रालय में उपमंत्रा (प्रो० हिंदूश्वर प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(1) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी) संस्करण) की एक-एक प्रति :—

(एक) भारत कोकिंग कोल कम्पनी लिमिटेड, धनबाद के वर्ष 1973-74 के कार्यकरण क सरकारी द्वारा समीक्षा।

(दो) भारत कोकिंग कोल लिमिटेड, धनबाद का वर्ष 1973-74 का वार्षिक प्रतिवेदन, लेखापरीक्षण लेखे तथा उन पर नियंत्रक और महालेखापरीक्षक की टिप्पणियां।

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(2) (एक) कोयला बोर्ड के वर्ष 1971-72 के प्रकाशित लेखे (हिन्दी तथा अंग्रेजी

संस्करण) की एक प्रति तथा तत्सम्बन्धी लेखापरीक्षा प्रतिवेदन।

(दो) उपर्युक्त दस्तावेज को सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)

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STATEMENT Re. CORRECTION OF ANSWER

इस्पात और खान मंत्रालय में उपमंत्रा (श्री सुखदेव प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(एक) केरल को लोहा तथा इस्पात के आर्बंटन के बारे में श्रीमती भागवी तनकरप्पन के अताराकित प्रश्न संख्या 5841 के 10 अप्रैल, 1975 को दिये गये उत्तर को शुद्ध करने, तथा (दो) उत्तर को शुद्ध करने में हुए विलम्ब के कारण बताने वाला एक विवरण।

Statement

While answering a supplementary by Shri Janeshwar Misra to Question

No. 658 on 16th April, 1975, it was stated:—

"SHRI I. K. GUJRAL: For Class II promotions UPSC representative as a matter of rule was not associated but the DPC which was constituted internally associated somebody from outside. For Class I promotions UPSC Member is associated".

2. On verification, it has been found that the DPC for this post which is constituted internally, and is for a Class II post does not consist of an outsider but only of the officials of the Department. To that extent, the reply to the supplementary stands corrected.

Reasons for delay: This correction could not be communicated to the House earlier as, when the error in reply came to our notice, the Lok Sabha Session had already come to an end.

11.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 28th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 28th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 28th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 30th July, 1975, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

"That this House resolves that the term of office of the present Members of the Rajya Sabha, serving on the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, be extended upto the last day of next session of Lok Sabha."

11.00 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SEVENTIETH, SEVENTY-FIRST AND SEVENTY-SECOND REPORTS

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the following Reports of the Committee on Public Undertakings:—

(1) Seventieth Report on Action Taken by Government on the